

Government of Jammu and Kashmir

Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

GOVERNMENT ORDER NO:- 4582 - JK (LD) of 2025

DATED: - 22 - 04 - 2025

Sanction is hereby accorded to the appointment of Officer's of Housing and Urban Development Department as mentioned in annexure to this Government Order as Officer Incharge (OIC) Litigation for the cases indicated against each including contempt petition, if any, pending before Hon'ble Supreme Court of India/ Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal or any other forum.

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir.

Sd/-

(Achal Sethi)

Secretary to Government

No:-LAW-OIC/04/2025

Dated:- 22 - 04 - 2025

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
4. Principal Secretary to Government, Housing Urban Development Department.
5. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
6. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
7. Director Litigation , Srinagar/ Jammu.
8. Law Officer concerned
9. Officer In Charge Litigation(OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.

(Reyaz Ali Bhat)

Assistant Legal Remembrancer

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Annexure to the Government Order No. 4582 - JK(LD) of 2025 dated 22.04.2025.

S.No.	Case No.	Title of the Case	Name & Designation of OIC
1.	WP(C) No.148 /2025	Rajesh Kumar Kohli Vs U.T of J&K & Ors	Sh. Sanjay Kumar Badyal, Deputy Commissioner (North)
2.	WP(C) No.276 /2025	Bhagwan Singh Vs U.T of J&K & Ors	Sh. Sanjay Kumar Badyal, Deputy Commissioner (North)
3.	WP(C) No. 310/2025	Rajesh Sharma & Ors Vs U.T of J&K & Ors	Sh. Lal Chand, Deputy Commissioner(South)
4.	WP(C) No. 299/2025	Anoop Uppal & Ors Vs JMC & Ors	Sh. Sanjay Kumar Badyal, Deputy Commissioner (North)
5.	WP(C) No. 308/2025	Shamim Akhter Vs JMC & Ors	Sh. Sanjay Kumar Badyal, Deputy Commissioner (North)
6.	WP(C) No. 50/2025	Iqbal Singh Vs JMC & Ors	Sh. Lal Chand, Deputy Commissioner(South)
7.	WP(C) No. 554/2025	The Jammu and Kashmir Bank Limited Vs U.T of J&K & Ors	Sh. Lal Chand, Deputy Commissioner(South)
8.	WP(C) No. 553/2025	S. Gurnam Singh & Anr Vs U.T of J&K & Ors	Sh. Lal Chand, Deputy Commissioner(South)
9.	WP(C) No. 640/2025	Subash Chander Gupta Vs U.T of J&K & Ors	Sh. Sanjay Kumar Badyal, Deputy Commissioner (North)
10.		Satish Sharma Vs Member Special Tribunal	Sh. Sanjay Kumar Badyal, Deputy Commissioner (North)
11.	WP(C) No. 701/2025	S. Bhupinder Singh Vs JMC & Ors	Sh. Sanjay Kumar Badyal, Deputy Commissioner (North)
12.	WP(C) No. 817/2025	Prachi Mahajan Vs U.T of J&K & Ors	Sh. Lal Chand, Deputy Commissioner(South)
13.	WP(C) No. 814/2025	Mohan Lal Vs UT of J&K & Ors	Sh. Sanjay Kumar Badyal, Deputy Commissioner (North)
14.	SLP No. /2025	Building Operation Controlling Authority Vs Sudesh Khajuria	Dr. Devansh Yadav (IAS), Commissioner, Municipal Corporation Jammu

